

The question of revision of import policy in regard to this item does not arise as it is already on the banned list.

**Vigilance over the Air Space on  
India-China Border**

\*357. { Shri Hari Vishnu Kamath:  
Shri D. N. Tiwary:  
Shri A. S. Saigal:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Chinese Government have suggested a plan for maintaining vigilance over the airspace on the India-China border;

(b) if so, the details of the Chinese proposal; and

(c) the reaction of Government thereto?

\* **The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon):** (a) No, Sir. The Chinese Government have not proposed any plan for joint vigilance over the air space on the India-China border. In their note dated 20th March 1962 having denied responsibility for some recent intrusions into Indian air space by Chinese aircraft, they claimed that aircraft of the United States of America and Formosa were engaging in flights over the Sino-Indian and Sino-Burmese borders, and expressed the hope that China, India and Burma would maintain a common vigilance.

(b) and (c). Copies of the Chinese note dated 20th March, 1962 and the Government of India's reply thereto dated 23rd April 1962, which are relevant in this connection, are placed on the table of the House. [See Appendix I, annexure No. 56].

**State Trading Corporation in Kerala**

\*358. { Shri Maniyangadan:  
Shri A. K. Gopalan:  
Shri P. Kunhan:  
Shri Warrior:  
Shri Vasudevan Nair:  
Shri M. K. Kumaran:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether the Government of Kerala had moved the Union Government for establishing a State Trading Corporation for cash crop in the State; and

(b) if so, what is the reaction of the Union Government to the proposal?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) The proposal has been kept in abeyance by the State Government in consultation with the Government of India.

**Building of Defence Secretariat**

\*359. **Shri Sham Nath:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether Government are aware that the Defence Ministry has formulated a proposal to put up a Defence Secretariat as a counterpart of Parliament House; and

(b) whether it is also a fact that the Institutions of Architects and of Town Planners have protested against this proposal.

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):**

(a) and (b). Government have decided to construct an office building on a plot behind the South Block. For the sake of symmetry, this building will be circular and similar to the Parliament House in external appearance. The Defence Headquarters is proposed to be accommodated in it. The Institute of Town Planners, India have urged reconsideration of the proposal

mainly on the ground that no building similar to or higher than the Parliament House should be constructed near the Central Vista. The proposed building will not be higher than the Parliament House, nor will it have a Central dome. Government have accepted the plan of the building that has been prepared by the Central Public Works Department.

#### **Coir Fibre Yarn**

\*360. **Shri Morarka:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are considering to give incentives to the producers of Coir fibre and yarn in joining Co-operatives;

(b) if so, what decision has been taken in the matter; and

(c) the nature of incentives proposed to be given?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) to (c). A statement is laid on the Table of the House.

#### **STATEMENT**

(a) Government are already giving incentives to producers of coir fibre and yarn for joining Co-operatives.

(b) and (c). The following incentives are given for joining these Co-operatives:

(i) Central Government contributes 75% of the share capital of coir co-operative societies as a two year loan at 2½% rate of interest, the balance being found by the State Government and/or the members of the Society.

(ii) 50% of the loans for working capital requirements of the societies is met by the Central Government and 50% by the State Government. The amount is to be recovered within 10 years with interest at 2½%.

(iii) Central Government also meets 50% of the salary of a full-time paid Secretary for each coir co-operative society for a period of 3 years, the balance being met by the State Government.

#### **Cotton Spinning Mill in Alwar**

\*361. **Shri K. R. Gupta:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any license has been given for a cotton spinning mill in Alwar (Rajasthan);

(b) if so, what is the number of spindles allocated and the name of the company or firm to which permission has been given;

(c) when the work of erection of the mills is going to be started and expected to be completed; and

(d) what shall be the capacity of the total labour employment of the Mill?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) 12,000 spindles to Shri Beharilal Beni Prasad.

(c) Licence No. I|23|(1)|236|62|Tex (B) dated 4-4-1962 has been issued and the mill is expected to go into production within a period of 18 months from this date.

(d) Approximately 600 workers.

#### **Dam on Mahanadi**

\*362. { **Shri Surendranath Dwivedy:**  
**Shri Jena:**

Will the Minister of Planning be pleased to state:

(a) whether a member of the Planning Commission visited Orissa recently;